Increasing production of Crude by Middle East Countries

4862 SHRI RAJDEO SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) which are the Middle East countries, including the Arab countries who have increased their production of crude since the price-rise, and

(b) whether some of the oil producing countries are against increasing production?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C P MAJHI). (a) Of the major oil producing countries in the region on the basis of the preliminary estimates available, the production of crude oil for the period January, September 1974 has been more than the corresponding period of last year in the case of Iran, Saudi Arabia and Abu Dhabi

(b) Yes, Sir.

न्यायालय में अपील करने पर होने वाला खर्च तथा न्यायालय शुल्क में कमी

4863. श्री भागीरथ भंवर :
श्री मूलचन्द डागा :

क्या विधि न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उच्चतम न्यायालय से किसी मामले में अपील करने के लिये किसी अपीलकर्ता को कुल कितनी राशि खर्च करनी पड़ती है ;

(ख) इस खर्च का मदवार ब्योरा क्या है ; और

(ग) इस खर्च में कमी करके न्याय को कम खर्चीला, सुलभ तथा वास्तविक बनाने के लिये क्या उपाय किये जा रहे हैं ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री एच० आर० गोखले) : (क) और (ख) उच्चतम न्यायालय मे कोई सिविल अपील फाइल करने मे होने वाले व्यय मे निम्नलिखित मदें सम्मिलित होती है :—

(1) वकालतनामा और उपस्थिति पर न्यायालय फीस—8 रु०

(2) अपील की अर्जी या विशेष इजाजत से की गई अर्जी पर न्यूनतम 250 रु० से लेकर अधिकतम न्यायालय फीस 2,000 ० तक

(3) शपथ पत्र पर न्यायालय फीस—2 रु०

(4) आदेशिका फीस —5 ०

(ग) इन फीसो को कम करने के लिए इस समय कोई प्रस्ताव नही है ।

Objective Tests for Appointments of Companies' Secretaries

4864 PROF MADHU DANDAVATE. Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether the delegates at the workshop on Companies (Amendment) Act, 1974 held on the 24th November, 1974 have demanded objective tests for appointments of Companies' Secretaries,

(b) if so, the reaction of Government to this demand; and

(c) what are the objective tests proposed?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) The Government have not received any communication from the Organisers of Workshop on the Companies (Amendment) Act, 1974 in this regard.

(b) and (c). Does not arise.